his home State against his Ministry and Congress (I). Now it has been proved that the the Congress has lost its majority; so, the Ministry should not be allowed to stay further a minute. Therefore, the Ministry should be asked to step down and the NNDP group should be invited to form the Government. This is my submission,

SHRI CHITTA BASU (West Bengal). This is the sort of condition. As we have experienced earlier, the Congress party would try to take advantage of this situation to indulge in horse-trading. Horse, trading has to be stopped. I would like to say that the Governor and the President should take action so that horse-trading business is stopped and the decency of parliamentary politics is retained.

MOTION FOR ELECTION TO THE COIR BOARD

THE DEPUTY CHAIRMAN; Before we proceed to -the other special mentions, we shall take up one motion which remains to be adopted. Motion for election to the Coir Board. Mr. Arunachalam.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM); Madam, I beg to move:

"That in pursuance of clause (e) of subsection (3)1 of section 4 of the Coir Industry Act, 1953 (45 of 1953), read with rules 4(1) (e) and 5(1) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct one member fom among the members of the House to be a member of the Coir Board."

The question was put and the mo. tion was adopted,

SPECIAL MENTIONS—Contd.

Need to enact a Law for Compulsory Registration of the exact time of the birth of a Child

श्रीमती अवता प्रीतम (न म-निर्देशित):

मैडम हमारे यहां जब शिःसी बच्चे का दिल्ली कारपोरेशन में नाम वर्ज कराया जाता है, तो उसमें बच्चे के जन्म का वक्त दर्ज नहीं कराया जाता है, जब कि फांस जमेंनी, इटली, हालैंड और बैल्जियम में यह कानून बन चुका है धीर इसके मताबिक बच्चे के जन्म का अक्त दर्ज करना लाजिमी करार विया गया है। फ्रांस के एक माइकल गीकलिन ने इस बनियाद पर बहुत रिसर्च की है जो स्युवाक और लंदन से यमी प्रकाशित हुई है निस्ट्री बाफ नाईड, स्पेस एण्ड टाइम सीरीज में । हमारे देण में भी ऐसा कानन बना दिया जाए जिसमें बच्चे के जन्म का सही-मही वक्त कारप रेशन में दर्ज कपना लाजिमी हो । यह इयोग रिसर्च के लिये एक बनियादी असरत है। भेरा निवेदन है कि यह कानन लाग किया कामे ।

Reported move by General Rabuka to forcibly convert the findian Nationals in Fiji to Christianity

KRISHNA KUMAR (Rajasthan) Madam, the special mention that I am going to make is concerning certain atrocious steps that are being considered by the Government of Fiji" 'A recent disclosure by the 'New York Times' about the move of General Rabuka. who seized power in the South Pacific nation last year in two successive coups, trying to enforce conversions of about three lakh Indians who are Hindus and Muslims to Christianity is very disturbing. Under the new Constitution which is being drafted, Fiji will become a Christian nation. Indians, according to the 1986 census, constitute 48. 2 per cent of the 7. 14 lakh people of Fiji. They are the largest community, the ethnic Fijians constituting 46. 4 per cent, the rest of the population toeing other communities. In spite of being the biggest community, the Indians are being subjected to racial discrimination and distress The principal objection of General Rabuka who is an ardent fundamentalist is that the Indians are not Christians. The General has made repeated talks foi the conversion of Indians to Christia nity. He said. It wil be a big chal lenge for us to convert them to Chris